SHRIMATI KANAK MUKHERJEE: Sir, discrimination on the basis of sex is definitely against the Constitution and against all norms . . .

MR. CHAIRMAN: What is your question?

SHRIMATI KANAK MUKHERJEE: So far as I heard the hon. Minister, he said that the employees when they are recruited fully know the rules and regulations. But we are not talking against the rules and regulations. It was said that only beautiful and young women upto 30 years can be recruited as air hostesses. Is it not beneath the dignity of women? Is it not an insult to the observe women that we this discrimination on the basis of sex in this case? And we are protesting against it. Sir, as early as March this year, the air hostesses met some women M.Ps here they wanted to meet the Prime Minister and they submitted a memorandum. But the Prime Minister refused to meet them. May I know what happened to that memorandum in which they had enumerated their demands? Besides discrimination in the retirement age, the air hostesses are deprived of many other facilities, that is, housing facilities, loans, etc. just because of the short duration of their service. May I know what the hon. Minister is thinking of giving equal facilities in all respects to the air hostesses which they are otherwise losing because of short duration of their service? Will the hon. Minister see that the air hostesses also enjoy all the privileges and facilities available to all other women workers and male workers so that all the employees are treated equally especially in view of the fact that this discrimination between the women employees in one way or the other is of the against the dignity women employees?

MR. CHAIRMAN: You have said that before

SHRIMATI KANAK MUKHERJEE: Will the hon. Minister see to it?

SHRI A. P. SHARMA: I have said earlier that one such air hostess had

gone to Madras High Court and judge of the Madras High Court de cided that it was not a question discrimination and he upheld the cision of the management and . . .

MR. CHAIRMAN: You have said it already.

SHRI A. P. SHARMA: Therefore, question of discrimination does not arise; I need not discuss it further. About the facilities which the hon. lady Member has mentioned, if it is a question of not giving facilities during the service period, definitely we will see whether there is any discrimination in this respect but if her intention is to ask for facilities after retirement, I do not think anybody can do that.

MR. CHAIRMAN: Next question.

सरकारी अधिकारियों के प्रतिस्थे द्वारा जीवत बीमा निगम के एजेंसी कार्य का विद्या जाना

> *103. श्री साखन सिंह : † श्री जमदीश प्रसाद माथुर :

क्या दिल मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार का ध्यान 14 सितम्बर, 1980 के "हिन्दुस्तान टाइम्स" में प्रकाशित इस आशय के समाचार की और दिलाया गया है कि दिल्ली में रक्षा मंत्रालय के क्या विभाग और आयकर, उत्पादन-कर आदि विभागों में तैनात लगभग 100 सरकारी अधिकारियों की पत्नियां और सम्बन्धी जीवन बीमा नियम को प्रत्येक महीने लगभग 50 लाख रुपए के प्रीमियम का कारोबार देते हैं; और
- (ख) यदि हां, तो क्या सरकार ने इस मामले के बारे में कोई कार्यवाही की है या करने का विचार रखती हैं?

tThe question was actually asked on the fioor of the House by Shri Lakhan Singh.

*103. SHRI LAKHAN SJNGH:t SHRI JAGDISH PRASAD MATHUR:

Will the Minister of FINANCE be pleased to state:

- (a) whether Government's atten tion has been drawn to the news item "The Hindustan Times" published in dated the 14th September, 1980 to the effect that the wives and relatives of about 100 Government Officers posted in Delhi in the Purchase Department of the Ministry of Defence⁷ and in the Departments of Iricome tax, Excise, etc., give a business the premium cf which amounts to about rupees fifty lakhs t₀ the Life Insurance Corpora tion every month; and
- (b) if so, whether Government have taken or propose to take any action in the matter?]

THE DEPUTY MINISTER IN THE MINITRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) and (b) A Statement is laid on the Table of the House.

Statement

(a) and (b) The attention of Government has been drawn to the news item published in the 'Hindustan Times' dated 14th September, 1980 regarding wives and relatives of Government servants being agents of the Life Insurance Corporation of India. However, since the Life Insurance Corporation of India does, not maintain separate data relating to life insurance agents, who happen to be wives and relatives of Government servants, the basis of the figures of agents and premium income mentioned in the news item is not known.

- 2. The Conduct Rules for Govern ment servants provide that no Gov ernment servant shall, except with the previous sanction of the Govern ment, engage directly or indirectly in any trade or business or undertake any other employment, and the Rules further provide that canvassing by a Government servant in support of the business of insurance agency gtc, owned or managed by his wife or any other member of his family shall be deemed to be a "breach of the fore going provision. The Rules also re quire every Government servant report to Government if any member of his family is engaged in a trade or business or owns or manages an insurance agency. Further in order to effectively deal with, such cases, the Life Insurance Corporation of India has since issued instructions to the effect that: -
 - (i) no insurance agency should be granted to a Government servant of his/her spouse, and
- (ii) if the existence of such an agency is detected, steps should be taken to terminate that agency, unless in any of the above two cases, the authorities have specifically permitted the Government servant or his spouse, as the case may be, to take up the agency. The LIC will also inform the Government Department concerned in case such agencies are detected so that suitable action can be taken against the employee.
- 3. In case any specific instances of misuse of authority are brought to the notice of Government, appropriate action will be taken both by the Life Insurance Corporation of India and the Department concerned.

ं [वित्त मंत्राख्य में उपमंत्री (श्री मगनभाई बारोट) : (क) ग्रीर(ख) एक विवरण सभा पटल पर रख दिया गया है।

(क) ग्रौर (ख) सरकार का ध्यान दिनांक 14 सितम्बर, 1980 के 'हिन्दुस्तान

t[] • Hindi translation.

[]] English translation.

टाइम्स' के संक में प्रकाशित इस स्राशय के समाचार की स्रोर दिलाया गया है कि सरकारी कर्मचारियों की पत्नियां और सम्बन्धी भारतीय जीवन बीमा निगम के एजेंट के रूप में काम करते हैं। चूंकि भारतीय जीवन बीमा निगम के पास उन सरकारी कर्मचारियों की पत्नियों और सम्बन्ध्यों के सम्बन्ध में खलग से कोई सांकड़े नहीं हैं जो जीवन बीमा के एजेंट हैं, इसलिए प्रकाशित समाचार में उल्लिखत एजेंटों और प्रीमियम श्राय के श्रांकड़ों के साधार का कुछ पता नहीं चल सकता।

सरकारी कर्मचारियों के लिए स्राचरण नियमों में यह व्यवस्था है कि कोई भी सरकारी कर्मचारी सरकार की पूर्वानमति के बिना प्रत्यक्ष या ऋप्रत्यक्ष रूप से कोई व्यापार अथवा व्यवसाय नहीं करेगा या कोई ग्रन्य मौकरी नहीं करेगा तथा इसके ग्रलावा उक्त नियमों में यह भी व्यवस्था है कि सर-कारी कर्मचारी द्वारा ऐसी किसी बीमा एजेंसी म्रादि के कारबार में सहायता के लिए प्रचार करना जो उसकी पत्नी या उसके परिवार के किसी ग्रन्य सदस्य की हो या जिसका प्रबन्ध उसकी पत्नी या उसके परिवार के किसी ग्रन्य सदस्य के ग्रधीन हो, तो ऐसाकरना उपर्युक्त व्यवस्थाग्री का उल्लंघन करना माना जाएगा । स्राचरण नियमों में यह भी क्रपेक्षा की गई है कि प्रत्येक सरकारी कर्मचारी को चाहिये कि यदि उसके परिवार का कोई सदस्य किसी व्यापार ग्रथवा व्यवसाय में लगा हमा हो ग्रथवा उसके पास कोई बीमा एजेंसी हो स्रथवा वह उसका प्रबन्धक हो तो कर्मचारी की मुचना सुरकार इसके ऋलावा ऐसे मामलों में कारगर – ढंग से कार्रवाई करने के उद्देश्य से भारतीय जीवन बीमा निगम ने इस सम्बन्ध में जब तक कि निम्नलिखित दोनों ग्रवस्थाग्रों में से किसी एक में प्राधिकारियों ने विशेष रूप से सरकारी कर्मचारी प्रथवा पतनी/उस के पनि को, जो भी स्थिति हो, एजेंसी लेने की ग्रनुमित न दे दी हो ; ये ग्रनुदेश जारी किए हैं:--

- (i) किसी सरकारी कर्मचारी ग्रथवा उसकी पत्नी/उसके पति को कोई बीमा एजेंसी न दी जाए ग्रौर
- (ii) यदि ऐसी किसी एजेंसी का पता चले तो उसे समाप्त करने के लिए कदम उठाये जायें।

जीवन बीमा निगम ऐसी एजेंसियों का पता लगाने पर सम्बन्धित सरकारी विभाग को भी सूचना देगा ताकि कर्मचारी के विरुद्ध उपयुक्त कार्रवाई की जा सके।

यदि सरकार के ध्यान में पद के दुरुपयोग का कोई खास मामला लाया जाएगा तो भारतीय जीवन बीमा निगम श्रीर सम्बन्धित विभाग द्वारा उपयुक्त कार्रवाई की जाएगी।

श्रीलाखन सिंह: मंत्री जी ने इस महत्वपूर्ण प्रश्न का उत्तर बड़े गोलमाल ढंग से दिया है कि चुंकि भारतीय जीवन बीमा निगम के पास उन सरकारी कर्मचारियों की पत्नियों के और सम्बन्धियों के सम्बन्ध में भ्रलग से कोई भ्रांकड़े नहीं हैं जो जीवन बीमा के एजेंट हैं, इसलिए प्रकाशित समा-चार में उल्लिखित एजेंटों ग्रौर प्रीमियम ग्राय के श्रांकड़ों के श्राधार का कुछ पता नहीं चल सकता । ग्रध्यक्ष जी, मैं मंत्री जी से जानना चाहंगा कि क्या एजेंट बनने से पहले जीवन बीमा निगम कोई सर्टिफिकेट देता है और उसकी रजिस्ट्री होती है या नहीं ? यदि रिजस्ट्री होती है तो भ्रांकडे देखकर बताने में या उसकी खोज करने में कोई परेशानी नहीं होनी चाहिये । यह बताया नहीं गया इसका कारण क्या है ? नम्बर दो, ग्रापके उच्च पदाधिकारी चाहे वे स्राय कर विभाग में हों या रक्षा उत्पादन विभाग में हों या विकी कर विभाग में हों या ग्रन्य विभागों में हों जिनकी पत्नियां यह धंधा करती हैं

उनके माध्यम से जो करवंचना हो रही है, टैक्स इवेजन हो रहा है, तो पिछले तीन वर्ष में ऐसा टैक्स इवेजन कितना हम्रा है इस पर वे प्रकाश डालें। दूसरी वात, एजेंट बनने से पहले क्या किसी के लिए कोई एजुकेशनल क्वालिफिकेशन जरूरी होती है ? यदि हां, तो क्या मंत्री जी बताने की कुपा करेंगे कि जीवन बीमा निगम ने उन अधि-कारियों की पत्नियों को एजेंट बनने के लिए सर्टिफिकेट दिये हैं जिनकी एजुकेशनल क्वालिफिकेशन बहुत लो है, बहुत कम है ? में चाहता हं कि इन बातों के बारे में मंत्री जी विस्तार से बतायें।

SHRI MAGANBHAI BAROT: Sir, as far as the question of collecting information is concerned, the hon. Member has asked why it has not been given. I can assure the hon. Member that a circular has been issued by the Chairman to all the Branches and to the Managers to provide the necessary information after this report appeared in the newspapers. Further, another hon. Member of this House wrote and in a recent reply to him also, it was informed that all this information will be collected and, Sir, two directions have been given; the LIC itself has taken a decision that where the informations are of a suppressive nature and where it has not been brought to the notice that the husband or the father is in service, the LIC will take suitable action so far as the agency is- concerned; secondly, so far as the husband or the father is concerned, whose relative is employed and is a Government employee, the respective department shall be informed to take suitable action under the discipline and conduct rules.

श्री जगदीश प्रसाद माथर : बेनामी का सवाल इसलिए उठता है कि कुछ जोग वास्तव में काम नहीं करते श्रीर श्रपने पति या अपने भाई या पिता के प्रभाव से भ्रनुचित फायदा उठाते हैं। यह वेनामी

का मतलब है । ग्रधिकारियों की बात भ्रापने भवश्य कह दी और शायद इससे रोकथाम का कुछ हल निकले लेकिन मैं कहना चाहता हं कि जो सरकारी अधिकारी है उनके खलावा भी कुछ लोगऐसे हैं, जैसे मंत्री हैं, पालियामेंट के मेम्बर हैं, उनकी पत्नियां हैं । मैं नाम नहीं लेता लेकिन यहांभी कुछ मंत्री मृझे सामने दिखायी दे रहे हैं जो इस घेरे में है श्रीर पहले भी थे और अभी भी है। में उदा-हरण देता हैं, झाप लोग नाराज न हों। श्रीमतो सोनिया गांधी हैं, व इन्क्योरेंस एजेंट हैं, उन्होंने इंग्योरेंस करायी है अने इंग्योह रस करती है वे प्रधान मंत्री के लडके की पनी होने के कारण ही कर पाती है . . .

(Interruptions)

MR. CHAIRMAN: She cannot defend, herself here. (Interruptions).

SHRI JAGDISH PRASAD MA-THUR: This is a relevant question. I am asking a very valid question. Interruptions) । राजनीतिक नेता की वधु हैं। में नाम नहीं लेता हूं, राजीब गांधी गवनमेंट सबेन्ट हैं, उनकी व पत्नी हैं । गवनंभेंट सबेन्ट भी हैं . . (Interruptions) राजीव गांधी जी की दूपत्नी सोनिया गांधी हैं। (Interruptions)

श्री कलराज मिश्र : प्रापको जवाब देने की जरूरत नहीं है, मंत्री जी जवाब दे देंगे ।

जगबीश प्रसाद माथर : राजीव गांधी की पत्नी सोनिया गांधी हैं। राजीव गांधी एवर इंडिया के पायलट बाफिसर हैं। (Interruptions). श्री संजय गांधी की कई इंग्योरेंस पालिसी थीं जिनमें एक का भुगतान किया गया है। मैं पूछना बाहता है कि बाकी की जो उनकी इंग्योरेंस पासिसीज है वह किन एजेंटों के द्वारा की गई वीं क्योंकि जेरी

जानकारी के ग्रनसार वह एजेन्ट उनके खान-दान के हैं ग्रथवा उनके उनसे ग्रन्थ व्या-पारिक सम्बन्ध भी हैं, इस प्रकार के भ्रष्टाचार को जो लाइफ इंक्योरेंस कार-पोरेशन में हो रहा है, रोकने के लिए आप क्या कर रहे हैं, यह मेरा सवाल है।... (Interruptions)

श्रो जे० के० जैन : चेयरमैन साहब, इस प्रकार के प्रश्न नहीं पूछ जाने चाहिये। में ग्रापसे निवेदन करूंगा कि इस प्रकार के प्रक्तों को यहां पर पृछने की इजाजत न दी जाय । यह प्रश्न राजनीति से प्रेरित प्रश्न है । जिस प्रैकार से सदस्य महोदय सवाल उठा रहे हैं, इस प्रकार के प्रश्नों की इजाजत नहीं दी जाए . . (Interruptions)

श्रो रामानन्द यादव : सभापति जी, मेरा कहना है कि ... (Interruptions)

SHRI MAGANBHAI BAROT: Sir, the hon. Member, in my opinion, has asked an irrelevant question. This is point number one. (Interruptions). Listen to me.

SHRI JAGDISH PRASAD MATHUR: It is a relevant question.

SHRI MAGANBHAI BAROT; The main question is about the Government officers and let the hon. Member at least have the minimum knowledge that Shri Rajiv Gandhi is not a Government officer. So, the question asked by the ton. Member is irrelevant. Why is he asking an irrelevant question when it relates to the Government servants only?

SHRI JAGDISH PRASAD MATHUR: I think the Minister has little knowledge. All the pilots and co-pilots are Government servants. All the employees of the public sector are equal to Government servants.

MR. CHAIRMAN: Either you accept his answer or you do not accept. (Interruptions). 1274 RS-2.

SHRI JAGDISH PRASAD MATHUR: All the Corporations are government bodies and these Corporations are applying the same Government rules. The employees of the various Corporations are governed by these rules and they apply to Shri Rajiv Gandhi

SHRI MAGANBHAI BAROT: Again the hon. Member is trying to ask an irrelevant question.

MR. CHAIRMAN: Mr. Mathur, please sit down, I am speaking. Listen to the question.

"Whether Government's attention has been drawn to the news item published in 'The Hindustan Times' dated the Hth September, 1980, to the effect that the wives and relatives of about 100 Government Officers posted in Delhi in the Purchase Department ..." (Interruptions) minute

. .of the Ministry of Defence and in the Departments of Income-tax, Excise,

(Interruptions). I am very sorry, Mr. Rameshwar Singh. (Iviterruptions). Don't record anything of Mr. Rameshwar Singh. So long as I am standing, I am in possession of the House, I am very sorry.

" . . . give a business the premium of which amounts to about rupees fifty lakhs to the Life Insurance Corporation every month."

The question relates to the Government officers. (Interruptions). Again I say, do not record anything, so long as I am standing, except what I am saying. I am ruling on this that any-body who is employed by Indian Airlines Corporation is not a Government servant. (Interruptions) There is a difference between holding - an office of profit in a Corporation which is a State-aided Corporation and the Government servant.

Question Hour is over.

12.00 Noon

श्री जे ० के ० जेन : मिस्टर माथर ने जो बात प्छी हैं, मैं चाहता हू श्राप उसे कार्यवाई से निकलवा दें (Interruptions)

SHRI PILOO MODY; I congratulate you, Sir, for having conducted the Question Hour for full 60 minutes today. Today is the first day that at 12 o'clock, the Question Hour was declared over. It is normally at 11.58 or 11.59. (Interruptions).

MR, CHAIRMAN: Mr. Pilo₀ Mody, if a little conservation in time- is not made, you will probably stretch the Question Hour. Question Hour is over.

SHRI A. P. SHARMA: In view of of Mr. your ruling, the remark Mathur regarding Rajiv Gandhi should be expunged.

SHRI MAGANBHAI BAROT; Sir, Rule 47 says . . . (Interruptions).

SHRI ARVIND GANESH KULKARNI: Sir, I am on a point of order.

(Interruptions).

MR. CHAIRMAN: Just a minute, I did not hear you.

SHRI A. P. SHARMA: Sir, you have given a ruling just now. In view of your ruling, Mr. Mathur's remarks regarding Rajiv Gandhi and Sonia should be expunged because he is not a Government servant.

SHRI PILOO MODY: No, never. (/interruptions).

MR. CHAIRMAN: Expunction, I shall consider.

SHRI ARVIND GANESH KULKARNI; Sir, I am on a point of order. Why don't you listen to me?

MR. CHAIRMAN: J can't be hearing you all the time. (Interruptions) I am sorry there is no point of order during Question Hour.

SHRI ARVIND GANESH KULKARNI; You have said "Question Hour is over".

MR. CHAIRMAN: I am sory. No point of order during Question Hour.

WRITTEN ANSWERS TO QUESTIONS

Promotion of UDCs in I.T. Deptt. Delhi

*104. SHRI NAND KISHORE BHATT: Will the Minister of FINANCE be pleased to

(a) whether it is a fact that the Central Board of Direct Taxes has hn-

t>d a ban on further promotions from the disputed Seniority List of Upper Division Clerk[^] of the Income-tax Department, Delhi;

- (b) whether it is also p. fact that the Commissioner of Income-tax, Delhi-I, has promoted 26 Headclerkg from the disputed Seniority List of UDCs of the Delhi charge of the Income-tax De partment in spite of the ban; and
- (c) if so, whether Goernment have since withdrawn the orders passed after the imposition of the ban; if not, I what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) The Central Board of Direct Taxes has issued instructions to keep promotions pending till rectification of the Upper Division Clerks' Seniority List.

- (b) Promotion orders passed by the Commissioner of Income-tax, Delhi-I, in respect of the 26 Head Clerks from the disputed Seniority List of Upper Division Clerkc of Delhi Charge,, were not in violation of the instructions issued by the Central Board of Direct
 - (c) Question does not arise.

Export of Gold Jewellery

*105. SHRI RAM BHAGAT PASWAN: Will the Minister of COMMERCE be pleased to state;

(a) whether Government have finalised a new sebeme for the export of gold jewellry; and